- Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2024.
- (6) IBBI/2023-24/GN/REG112., dated the 12th February, 2024, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2024.
- (7) IBBI/2023-24/GN/REG113., dated the 15th February, 2024, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2024.

[Placed in Library. For (1) to (7) See No. L. T. 273/18/24]

II. A copy each (in English and Hindi) of the following papers:

- (i) (a) Annual Report and Accounts of the Indian Institute of Corporate Affairs (IICA), Gurugram, Haryana, for the year 2022-23, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 623/18/24]

- (ii) (a) Annual Report of the Investor Education and Protection Fund Authority, New Delhi, for the year 2022-23.
 - (b) Annual Accounts of the Investor Education and Protection Fund Authority, New Delhi, for the year 20252-23, and the Audit Report thereon.
 - (c) Statement by Government accepting the above Report.
 - (d) Statement showing reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 624/18/24]

Notification of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हं:-

A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No.

S.O. 1930(E)., dated the 7th May, 2024, notifying the commencement of the provisions of the Jan Vishwas (Amendment of Provisions) Act, 2023, in so far as it relates to amendments in the Food Corporations Act, 1964, specified against serial number 17 of the Schedule to the said Act, with effect from 07.05.2024, issued under sub-section (2) of Section 1 of the said Act.

[Placed in Library. See No. L. T. 201/18/24]

STATEMENTS BY MINISTER

Status of Implementation of Twenty-Eighth and Thirty-First Reports of Department-Related Standing Committee on Consumer Affairs, Food and Public Distribution

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA): Sir, I lay the following statements regarding:—

(a) Status of implementation of recommendations contained in the 28th Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution on Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY).

[Placed in Library. See No. L. T. 343/18/24]

(b) Status of implementation of recommendations contained in the 31st Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution on 'Coarse grains Production and Distribution'.

[Placed in Library. See No. L. T. 344/18/24]

MOTION FOR ELECTION TO ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), RAJKOT

MR. CHAIRMAN: Motion for election to the All India Institute of Medical Sciences (AIIMS), Rajkot. Shri Jagat Prakash Nadda to move a Motion for Election of one Member to the All India Institute of Medical Sciences (AIIMS), Rajkot.